

tics and Breeding at CIRG, Makhdoom, Mathura from Indian Veterinary Research Institute, Izatnagar. The transfer was made on her own request. While transferring her due regard was given to the general instructions to keep a husband-wife team together to the extent possible. Her training in Animal Genetics and Breeding as also her general suitability was considered while posting her.

(c) and (d) Some complaints about corrupt practices against the Director and other officers of CIRG, Makhdoom were received by the Council. The allegations made were investigated by the Council and it was found that there was no substance in those allegations.

(e) Dr. P.N. Bhat was duly selected on the basis of the recommendations made by A. S. R. B. as Director, CIRG. In regard to foreign travels, Dr. P.N. Bhat was deputed to USSR as a Member of Indian-Delegation for discussions about the Indo-USSR Protocol 1982-83, during the period from 5.9.82 to 16.9.82. There was no case pending against him where accountability could be fixed.

Low Valuation of Properties

9566. DR. A.U. AZMI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that low valuation of properties has eroded the tax base of local authorities who in turn depend on that for developmental work and improvement; and

(b) if so, do Government propose to review in all its aspects the question of municipal finances so as to enable States and the Centre to use their resources for plan purposes?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b) Local Government is a State subject and the valuation of properties by the urban

local bodies is undertaken under the Municipal status by the Corporations/Municipalities as per the rules and regulations framed by them. Valuation of properties in most of the States is done on the basis of annual rental value.

In pursuance of a resolution adopted by the Central Council of Local Government and Urban Development, a Study Group was appointed on 'Resources of Urban Local Bodies and Municipal Corporations' which, *inter-alia*, went into the question of property tax base. The recommendations, of the Study Group and the endorsing resolution of the Central Council have been forwarded to the State Governments and Union Territories with the request that necessary follow-up action may be taken at an early date.

Public Distribution System in Delhi

9567. SHRI B.V. DESAI :
SHRI GHULAM RASOOL
KOCHACK :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that there are two major causes of concern in Delhi's public distribution system;

(b) whether one is that wheat supplies are lagging behind demand and the wheat available is of a poor quality;

(c) whether it is a fact that controlled and open market prices of wheat have led to a large scale blackmarketing;

(d) whether it is also a fact that 80 to 90 per cent of the estimated palm oil and rapeseed oil supplied to the fair price shops is also being sold in the blackmarket to canteens and halwais etc;

(e) if so, whether it is also a fact that it has been found that wheat stocks

at the fair price shops disappeared within days of the arrival; and

(f) if so, what steps are being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BAGHWAT JHA AZAD) : (a) to (f) For the public distribution system, allotment of food-grains; including wheat, is made to the various States/Union Territories on a month-to-month basis, keeping in view the overall availability of stocks in the Central pool, the relative needs of the various States market availability and other related factors. The public distribution system is not meant to cater to the entire requirements of the consumers, but is meant to supplement the free market mechanism. The overall position of availability of foodgrains meant for public distribution in Delhi is satisfactory though in a system of this magnitude, temporary and localised shortage of certain essential commodities, including wheat, cannot be completely ruled out. Wheat stocks conforming to the government specifications are issued by the Food Corporation of India to the fair-price shops. The fair-price shop-owners have to give a certificate to the issuing of the Food Corporation of India to the effect that the stocks accepted by them are of good quality. Sealed samples of cereals issued to the fair-price shops are also provided to shop-owners for display for the benefit of consumers.

As far as distribution of palm-oil and rapeseed oil, they are sold, on production of food card, to the food card holders only. Certain stray cases had, however, been detected by Delhi Administration where irregular sale of these oils had been made, for which appropriate legal action is being taken against the offenders.

Regular checking is done by the Enforcement Wing of Delhi Administration to ensure that the essential commodities, including wheat, meant for public distribution system are distributed

to the genuine consumers at pro-fixed prices. In cases of irregularities, action can be and is taken by the Delhi Administration under the law.

एफ० सी० आई० यूनियन द्वारा
भेजा गया ज्ञापन

9568. श्री रामावतार शास्त्री : क्या खाद्य और नागरिक पूर्ति मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या फूड कारपोरेशन आफ इंडिया क्लास फोर्थ यूनियन और एफ० सी० आई० इक्जिक्यूटिव इंप्लॉईज यूनियन ने उन्हें कोई संयुक्त ज्ञापन दिया है;

(ख) यदि हां, तो उसमें की गई उनकी मांगों का ब्यौरा क्या है; और

(ग) सरकार की इस बारे में क्या प्रतिक्रिया है ?

खाद्य और नागरिक पूर्ति मन्त्रालय के राज्य मन्त्री (श्री भागवत भ्वा आजाद) : (क) सरकार को भारतीय खाद्य निगम के चतुर्थ श्रेणी कर्मचारी यूनियन और भारतीय खाद्य निगम इक्जिक्यूटिव कर्मचारी यूनियन का एक संयुक्त ज्ञापन प्राप्त हुआ है।

(ख) और (ग) भारतीय खाद्य निगम चतुर्थ श्रेणी कर्मचारी यूनियन और भारतीय खाद्य निगम इक्जिक्यूटिव कर्मचारी यूनियन ने अपने संयुक्त ज्ञापन में अनेक मांगें उठाई हैं और इस सम्बन्ध में स्थिति इस प्रकार है :—

(1) वेतन में संशोधन/अन्तरिम राहत

सरकार ने कुछ शर्तें पूरी करने पर निगम के श्रेणी 3 और 4 के कर्मचारियों के वेतन में 1-10-82 से संशोधन करना सिद्धान्त रूप